

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court Of Judicature At Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 15-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sudhir Dixit, Adv.
Mr. Vishal Prasad, AOR
Mr. Utkarsh Dixit, Adv.
Ms. Ritika Sethi, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mrs. Charu Ambwani, Adv.
Mr. Sunil Kumar Tomar, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Kameshwar Nath Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The State Government is directed to file an affidavit showing comparison of the pay of the petitioner and Dr. Pradeep Kumar, applying the ratio of two relevant circulars as referred to in the order impugned and the counter affidavit filed by the State Government.

The said statement be filed within three weeks.

Re-list the matter after three weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER